NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 38/(MAH)/2016 In CA 13/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Mrs. Vandana V Chalke

Mrs. Smita A Yeole

SECTION OF THE COMPANIES ACT: 241-242 r/w 244 of the Companies Act, 2013.

S. No.

Mr. J.P. Sen, Br. Coursel,

Ms. Spenta Havewala

Mr. Andit Sonjanwala

Rashmikant

Rashmikant

Advocates for Repardent

Advocates for Repardent

2. M. M.S. BHARDWAJ Council for letitioner letitioner i/b prochi

ORDER

C.P. No. 38/241-242 r.w. 244/NCLT/MB/2016

For having the parties failed to come to consensus over the compromise, the Petitioner side is directed to file rejoinder within 2 weeks hereof.

List this matter for final hearing on 03.03.2017

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).

Dated: 06.02.2017.